

THE CONSTITUTION OF BENCHES w.e.f. 01.09.2025

The present constitution of Benches is in accordance with Rule 1 & Rule 2 of Chapter-II of The Rules of The High Court at Patna,1916.

In view of the Hon'ble Supreme Court Decision in M/s N. G. Projects vs. M/s Vinod Kumar Jain (Civil Appeal No. 1846/2022), the Trade & Commerce (Works Contract– Tender and Blacklisting) matters shall be posted before a Bench of Two Judges.

S.No.	Bench	Hon'ble Judges	Case Group	Case Category
1.	DB- I	Hon'ble The Acting Chief Justice Hon'ble Mr. Justice Alok Kumar Sinha	Group-6 Group -8 Group -16 Group- 30	i) PIL matters ii) Relating to all direct and Indirect Taxation etc. (Excise, Income tax, central taxation etc)- Central Statutes iii) Trade & Commerce – all DB Matters iv) LPA arising from service v) LPA arising from Education vi) LPA arising from other than service vii) Specially Assigned Matters
2.	DB-II (Civil Application Motion Bench)	Hon'ble Mr. Justice Sudhir Singh Hon'ble Mr. Justice Rajesh Kumar Verma	Group-7 Group-10 Group-11 Group-23 Group-33 Group-34 Group-36 Group-41 Group-55 Group-56 Group-58	i)Relating to Validity of Acts, Rules & Regulations etc. of Central Government ii)Relating to validity of all Acts, Rules & Regulations etc of State Government iii) Judicial Service iv) CAT Matters - Writ & Appeals v)Company Appeal (DB) vi) MJC (DB) All Matters Except Tied Up vii)Commercial Appellate Division Matters viii)Supreme Court Appeals ix)Cr. Appeal (DB) and All I.As. x) Death reference xi) Govt. Appeal (DB) xii) Original Cr. Misc.(DB) xiii) Specially assigned matters

3.	DB-III (Criminal Application Motion Bench)	Hon'ble Mr. Justice Rajeev Ranjan Prasad Hon'ble Mr. Justice Sourendra Pandey	Group 4 Group -8 Group -9 Group- 36 Group-41 Group-56 Group-53 Group-58	i) Civil Review (DB) other than Tied up ii) Relating to all direct and Indirect Taxation etc. (Excise, Income tax, central taxation etc)- Central Statutes iii) State Taxation matters, M.V. (Taxation)- Orders, Admission & Hearing iv) Supreme Court Appeals v) Cr. Appeal (DB) and All I.As. vi)Cr. Appeal (DB) Hearing Matter from year 2023 onwards vii) Govt. Appeal (DB) viii)Cr.WJC (DB)-BCC Act & Habeas Corpus ix) Original Cr. Misc.(DB) x) Specially Assigned matters.
4.	DB-IV	Hon'ble Mr. Justice Mohit Kumar Shah Hon'ble Justice Smt. Soni Shrivastava	Group 41	i) Cr. Appeal (DB) and All I.As. ii)Cr. Appeal (DB) Hearing Matter from year 2020 to 2022 iii) Specially Assigned matters
5.	DB-V	Hon'ble Mr. Justice Bibek Chaudhuri HMJ. Dr. Anshuman	Group-31 Group- 32 Group-41 Group-56 Group-58	i)Matrimonial Reference ii) Misc. Appeal(DB) iii) Cr. Appeal (DB) Hearing Matter up to Year 2019 iv) Govt. Appeal (DB) – Hearing v) Original Cr. Misc.(DB) - Hearing vi) Specially Assigned matters.
6.	Special Bench (Friday)	Hon'ble the Acting Chief Justice	Group- 13 Group- 35	i)Hearing Matters ii) Request case iii) Specially assigned matters
Civil Benches				
7.	SB-I CIVIL	Hon'ble Mr. Justice Nani Tagia	Group -14 Group -33	i) Education Service – From year 2022 to 2023 ii)M.J.C Non –Tied Up Matter from year 2019 to 2021 iii) Specially assigned matter iv)Tied up matters
8.	SB-II CIVIL	Hon'ble Mr. Justice Anil Kumar Sinha	Group-14 Group -17 Group 18 Group -22 Group -19	i)Education Service – up to year 2018 ii)Land related From 2023 onwards iii) Panchayat, Local Self Governance etc. iv) Other Miscellaneous Year 2024 onwards v)Election matters vi) Specially assigned matter vii)Tied up matters

9.	SB- III CIVIL	Hon'ble Mr. Justice Partha Sarthy	Group-4 Group- 13 Group-42 Group-37	i)Civil Review non Tied-up matters ii) Service Matter other than education service – up to 2022 iii)Or. Cr. Misc. (SJ) iv) Second Appeal up to year 1990 Hearing matter v) Specially assigned matter vi)Tied up matters
10.	SB-IV CIVIL	Hon'ble Mr. Justice A. Abhishek Reddy	Group -16 Group -20 Group- 36	i) Trade & Commerce other than Work Contract – Tender & Blacklisting matter (From Year 2021) (except custom matters) ii) Industrial Disputes(From Year 2021onwards) iii) Supreme Court Appeal iv)Specially Assigned Matter v)Tied up matters
11.	SB-V Civil	Hon'ble Mr. Justice Sandeep Kumar	Group-13 Group 21 Group-42, 43 & 44 Group- 50 Group-43 Group-57	i)Service matters other than Education service From Year 2023 onwards ii)Environment Related iii)Criminal Appeal (SJ) except the matters arising out of SC/ST Act (R.Bail & A.Bail) From Year 2006 to 2010 iv) Others v)Criminal Appeal under J.J.Act,2015 vi) Govt. Appeal (SJ) vii) Specially assigned Matter viii)Tied up matters
12.	SB –VI CIVIL	Hon'ble Justice Smt. G. Anupama Chakravarthy	Group -16 Group- 20 Group-42, 43 & 44	i) Trade & Commerce other than Work Contract – Tender & Blacklisting Matter – up to year 2020 (except custom matters) ii)Industrial Disputes – up to year 2020 iii) Criminal Appeal (SJ) except the matters arising out of SC/ST Act (R.Bail & A.Bail) Up to 2005 iv) Specially assigned matter v)Tied up matters
13.	SB-VII CIVIL	Hon'ble Mr. Justice Rajiv Roy	Group-17 Group 22 Group-32 Group - 29	i)Land Related up to Year 2019 ii)Other Misc. up to year 2023 iii)Miscellaneous Appeal (SJ) iv)First Appeal From Year 1996 to 2000- Hearing v)Specially assigned matter vi)Tied up matters

14.	SB-VIII CIVIL	Hon'ble Mr. Justice Harish Kumar	Group -12 Group -14 Group 24, 25, 26, 27 Group -33	i) Education matters ii) Education Service – From year 2024 onwards iii) Or. C. Misc. (Company Matters) iv)M.J.C Non –Tied Up Matter from year 2022 onwards v) Specially Assigned Matter vi)Tied up matters
15.	SB-IX CIVIL	Hon'ble Mr. Justice Shailendra Singh	Group-17 Group-29 Group- 37	i)Land related Matters From Year 2020 to 2022 ii)First Appeal From Year 2016 onwards iii)Second Appeal (2001 to 2005) Hearing iv) Specially assigned matter v)Tied up matters
16.	SB-X CIVIL	Hon'ble Mr. Justice Khatim Reza	Group-37 Group -33	i) Second Appeal ii)M.J.C Non –Tied Up Matter up to year 2018 iii) Specially assigned matter iv)Tied up matters
17.	SB- XI CIVIL	Hon'ble Mr. Justice R.C. Malviya	Group-5 Group-29 Group-37	i) Civil Revision ii)First Appeal From Year 2004 to 2015 Second Appeal (1991 to 1995) Hearing iii)Specially assigned matter iv)Tied up matters
18.	SB- XII CIVIL	Hon'ble Mr. Justice S.B.P. Singh	Group- 1 Group- 2 Group- 3 Group-31 Group-38 Group-39 Group-40	i) Certificate Appeal ii) Civil Misc. iii) Civil Reference iv) Matrimonial Reference v) Test Case vi) Test Suit vii) Title Suit Viii) Specially assigned matter ix)Tied up matters
19.	SB-XIII CIVIL	Hon'ble Mr. Justice Ashok Kumar Pandey	Group-37 Group-29	i)Second Appeal From Year (1996 to 2000) Hearing ii)First Appeal Up to Year 2003 iii)Specially assigned matter iv)Tied up matters
20.	SB-XIV CIVIL	Hon'ble Mr. Justice Ajit Kumar	Group -14 Group -15	i) Education Service – From year 2019 to 2021 ii) Retirement benefits iii)Specially assigned matter iv)Tied up matters
Criminal Benches				

21.	SB-I Criminal	Hon'ble Mr. Justice Prabhat Kumar Singh	Group-46 Group-43 Group- 47 Group- 48	i) Anticipatory Bail (Fresh, CD & Old Matters) ii) Criminal Appeal (SJ) arising out of SC/ST Act (A.Bail) iii) Modification(SJ) iv) Restoration(SJ) v)Specially assigned matter vi)Tied up matters
22.	SB-II Criminal	Hon'ble Mr. Justice Nawneet Kumar Pandey	Group-46	i)Anticipatory Bail (C.D. ,Old Cases & Fresh Case arising out of same FIR) ii)Specially assigned matter iii)Tied up matters
23.	SB- III Criminal	Hon'ble Mr. Justice Purnendu Singh	Group-45	i)Criminal Quashing ii)Specially assigned matter iii)Tied up matters
24.	SB-IV Criminal	Hon'ble Mr. Justice Satyavrat Verma	Group-46 Group-43	i) Anticipatory Bail (Fresh, CD & Old Matters) ii) Criminal Appeal (SJ) arising out of SC/ST Act (A.Bail) iii) Cancellation of Bail iv)Specially assigned matter v)Tied up matters
25.	SB-V Criminal	Hon'ble Mr. Justice Arun Kumar Jha	Group-52 Group-49 Group-54 Group-59	i) Criminal Revision year 2022 onwards ii)Cr. Misc. Transfer iii)Criminal Writ from Year 2022 onwards iv)Special Leave to Appeal
26.	SB-VI Criminal	Hon'ble Mr. Justice Jitendra Kumar	Group-42, 43 & 44 Group-18 Group-52 Group-54	i)Criminal Appeal (SJ) except the matters arising out of SC/ST Act (R.Bail & A.Bail) From Year 2011 to 2022 ii) Criminal Revision from Year 2019 to 2021 iii)Criminal Writ from Year 2018 to 2021 iv)Specially assigned Matter v) Tied up matters
27.	SB-VII Criminal	Hon'ble Mr. Justice Alok Kumar Pandey	Group-42, 43 & 44 Group-54	i) Criminal Appeal (SJ) except the matters arising out of SC/ST Act (R.Bail & A.Bail) From Year 2023 onwards ii)Criminal Writ up to 2017 iii)Specially assigned matter iv)Tied up matters
28.	SB- VIII Criminal	Hon'ble Mr. Justice Sunil Dutta Mishra	Group-46 Group-52	i) All Anticipatory Bail & Regular Bail matters arising out of Bihar prohibition &Excise act,2016 ii)Criminal Revision up to year 2018 iii)Specially assigned matter iv)Tied up matters

29.	SB-IX Criminal	Hon'ble Mr. Justice Chandra Prakash Singh	Group- 46 Group-43	i)Regular Bail (Fresh, CD & Old Matters) ii) Criminal Appeal (SJ) arising out of SC/ST Act (R. Bail) iii) Specially assigned matter iv)Tied up matters
30.	SB-X Criminal	Hon'ble Mr. Justice Chandra Shekhar Jha	Group-46	i)Regular Bail (C.D. ,Old Cases & Fresh case arising out of same FIR ii)Specially assigned matter iii) Tied-up matters
31.	SB-X Criminal	Hon'ble Mr. Justice R. P. Mishra	Group-46 Group-43	i) Regular Bail (Fresh, CD & Old Matters) ii) Criminal Appeal (SJ) arising out of SC/ST Act (R.Bail) iii)Specially assigned matter iv)Tied up matters

Mentioning of Division Bench Matters before Motion Bench

1. All motions and mentioning of Division Bench (Civil & Criminal) side in respect of cases already listed, to be listed or to be filed, and matters assignable, under any heading, shall be made before the respective Motion Division Benches.

Mentioning of Single Bench Matters before Motion Bench

2. All motions and mentioning of Single Judge. matters whether Civil or Criminal, in respect of cases already listed, to be listed or to be filed, and matters assignable, under any heading, shall be made before respective Single Benches dealing with the subjects as per roster and, in case of a particular subject assigned before more than one Bench, before the senior most Hon'ble Judge presiding over such Benches. .
3. All matters would be listed as per roster. Tied-up and part-heard matters will be listed on Friday in 2nd half before the respective Benches, subject to any further instruction of Hon'ble Judges concerned.
4. Election Petitions under the Representation of People Act would be tried, heard and decided by the Hon'ble Judges, who has been entrusted with such petitions.
5. Civil Review Petitions, MJC (Restoration) and Cancellation of Bail in Single Judge Matters to be listed as per Tied-up of the Bench Concerned / Roster of the subject matter.